

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.674
TO BE ANSWERED ON 19.07.2017**

EXTRADITION OF VIJAY MALLYA

674. SHRI B. SENGUTTUVAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government has initiated extradition proceedings against Vijay Mallya in a UK Court and if so, the details thereof;**
- (b) whether the UK Court has let off Vijay Mallya on bail on the ground that there was lack of evidence to substantiate the CBI request for extradition and if so, the details thereof;**
- (c) whether the extradition of Vijay Mallya hangs upon the interpretation of the question whether the default of payment of bank loan would tantamount to a criminal offence in the eye of British law, which is essentially regarded as a civil liability rather than a criminal offence and if so, the details thereof; and**
- (d) whether the extradition proceedings have been adjourned to December 2017 in view of the fact that the CBI could not marshal legally sustainable evidence against Vijay Mallya and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(SHRI M. J. AKBAR)**

- (a) Yes. A formal extradition request in respect of Mr. Vijay Mallya pursuant to India-UK Extradition Treaty was handed over to the UK authorities on 9 February 2017 through diplomatic channels. Currently, the extradition proceedings are underway before the Westminster Magistrates' Court, London.**

(b) Mr. Vijay Mallya was arrested in London on 18 April 2017 and was presented before the Westminster Magistrate's Court, London on the same day. He was granted bail on the following terms and conditions:

- **Revoked Indian Passport to be retained by the police;**
- **To live at Ladywalk, Queen Hoo Lane, Tewin, Hertfordshire, AL6 0LT;**
- **Not to leave or attempt to leave the UK;**
- **Keep mobile phone switched on, fully charged and be on his person 24 hours a day;**
- **Security of £650,000 lodged with the court; and**
- **Not to apply for international travel documents or be in possession of any.**

(c) As per international norms, dual criminality is an essential component for extradition of a fugitive criminal. In the present case, establishment of dual criminality is a legal requirement according to India - UK Extradition Treaty.

(d) No. The Government of India has been continuously monitoring developments in the case and taking action as desired by the concerned UK Court in order to make extradition of Mr. Mallya successful. As per UK extradition procedures, the Case Management Reviews were held on 13 June 2017 and 6 July 2017. An additional Case Management Review is scheduled for 14 September 2017. The extradition hearings will begin from 4 December 2017.
